



**THE
JAMMU AND KASHMIR GOVERNMENT GAZETTE**

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Separate paging is given to this part in order that it may be filed as a separate compilation.

PART III

Laws, Regulations and Rules passed thereunder.

GOVERNMENT OF JAMMU AND KASHMIR
CIVIL SECRETARIAT—DEPARTMENT OF LAW, JUSTICE AND
PARLIAMENTARY AFFAIRS
(Legislation Section)

Srinagar, the 24th September, 2018.

The following Act has been assented to by the Governor on 24th September, 2018 and is hereby published for general information :—

**THE JAMMU AND KASHMIR MOTOR VEHICLES
TAXATION (AMENDMENT) ACT, 2018.**

(Governor's Act No. XII of 2018)

[24th September, 2018.]

Enacted by the Governor in the Sixty-ninth Year of the Republic of India.

2 The J&K Govt. Gazette, 24th Sept., 2018/2nd Asv., 1940. [No. 25-5

An Act to amend the Jammu and Kashmir Motor Vehicles Taxation Act, 1957.

In exercise of the powers vested under Proclamation No. P-1/18 of 2018 dated 20th June, 2018, the Governor is pleased to enact as follows :—

1. *Short title and commencement.*—(1) This Act may be called the Jammu and Kashmir Motor Vehicles Taxation (Amendment) Act, 2018.

(2) It shall be deemed to have come into force on 10th of November, 2017.

2. *Amendment in section 3, Act No. XXVI of 1957.*—In section 3 of the Jammu and Kashmir Motor Vehicles Taxation Act, 1957 (hereinafter referred to as ‘the Principal Act’), for sub-section (2), the proviso thereto shall be omitted.

3. *Amendment in section 4, Act No. XXVI of 1957.*—In section 4 of the ‘Principal Act’, in sub-section (1), in clause (C), the words and signs “(not exceeding the maximum specified in Schedule II)” shall be deleted.

4. *Omission of Schedule I and Schedule II, Act No. XXVI of 1957.*—Schedule I and Schedule II appended to the ‘Principal Act’ shall be omitted.

5. *Repeal and savings.*—(1) The Jammu and Kashmir Motor Vehicles Taxation (Amendment) Ordinance, 2017 (Ordinance No. V of 2017) is hereby repealed.

(2) Notwithstanding any such repeal, anything done or any action taken or any order issued under the aforesaid Ordinance, shall be deemed to have been done, taken or issued under the corresponding provisions of this Act.

SATYA PAL MALIK,

Governor.

(Sd.) ACHAL SETHI,

Special Secretary to Government,
Department of Law, Justice and Parliamentary Affairs.